

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 29th day of December Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A./310/00958/2017
in
O.A./310/00119/2016

Union of India represented by

1. The Secretary to the Govt. of India,
Ministry of Urban Development,
Nirman Bhawan, New Delhi;
2. The Director General,
Central Public Works Department,
Nirman Bhawan, New Delhi;
3. The Special Director General (SR),
CPWD, Government of India,
1st Floor, G Wing, Rajaji Bhavan,
3rd Avenue, Besant Nagar, Chennai- 600 090;
4. The Superintending Engineer (Civil),
Chennai Central Circle II, CPWD, Government of India,
26, Haddows Road, Shastri Bhavan,
Chennai- 600 006;
5. The Executive Engineer (Civil),
Chennai Central Division V, CPWD, Government of India,
Ground Floor, D Wing, Rajaji Bhavan,
3rd Avenue, Besant Nagar, Chennai- 600 090;

6. The National Commission of Schedule Castes,
State Office, (Tamil Nadu and Puducherry),
Shastri Bhavan,
Chennai- 600 006.

.....Applicants/Respondents

(By Advocate : Mr. J. Vasu)

VS.

N. Nagaraj, Plumber on HR basis,
O/o. The Executive Engineer (Civil),
Chennai Central Division V,CPWD,
Rajaji Bhavan, Chennai-600 090.

.....Respondent/Applicant

(By Advocate: Dr.P.S. Vijayakumar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard Learned counsel on both sides.

2. M.A. applicants/respondents in the O.A. had earlier filed M.A. 812/2017 which was disposed of by this Tribunal on 9.11.2017 granting one month time to implement the order of this Tribunal dated 16.6.2017. It was noted that already four months had elapsed since the order was passed and, therefore, there was no justification for extension of time by three months as sought therein.

3. The respondents in the O.A. have now filed this fresh M.A. seeking further extension of time stating that the matter is being examined. A copy of the communication in this regard dated 27.12.2017 is produced which is taken on record.

4. As sufficient time has already elapsed, I find no justification for grant of further extension of time. M.A. is accordingly dismissed.

(R. RAMANUJAM)
MEMBER(A)

29.12.2017

asvs.